

Government of Jharkhand
Home, Prison & Disaster Management Department
(Disaster Management Division)
ORDER

Whereas, the Ministry of Home Affairs has issued lockdown/Unlock orders vide Order dated 24.03.2020, Order dated 15.04.2020, Order dated 01.05.2020, Order dated 17.05.2020, Order dated 30.05.2020, Order dated 29.06.2020, Order dated 29.07.2020, Order dated 29.08.2020, Order dated 30.09.2020, Order dated 27.10.2020, Order dated 25.11.2020, Order dated 28.12.2020, Order dated 27.01.2021, Order dated 26.02.2021, Order dated 23.03.2021, Order dated 29.04.2021, Order dated 27.05.2021, Order dated 29.06.2021, Order dated 28.07.2021, Order dated 28.08.2021, Order dated 28.09.2021, Order dated 28.10.2021, Order dated 30.11.2021 and Order dated 27.12.2021 due to the prevailing COVID 19 situation;

Whereas, in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act 2005, the Union Home Secretary and Chairman, National Executive Committee has issued an order dated 27.01.2022 directing to consider implementation of the normative framework for taking evidence based containment measures for COVID 19 as communicated vide Ministry of Health and Family Welfare DO Number Z 28015/318/21-EMR dated 21.12.2021 and directing to implement the National Directives for COVID-19 management;

Whereas, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005, undersigned in his capacity as Chairperson, State Executive Committee has issued directions to all the Departments of Government of Jharkhand and all the District Administrations for the strict implementation of Guidelines and State Directives vide Order number 02 dated 15.01.2022;

Whereas, in exercise of the powers under section 18(2)(d) of the Disaster Management Act, 2005, the State Disaster Management Authority has directed the undersigned to issue an order with guidelines for the containment of COVID 19;

Now therefore, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby directs all the Departments of Government of Jharkhand and all the District Administrations to ensure that the following guidelines are observed by all **with immediate effect till further order**;

1. All outdoor congregations of more than 200 persons are prohibited. Prior consent of Deputy Commissioner shall be obtained in case of congregation exceeding 200 persons.



2. All indoor congregations of more than 200 persons or 50% of hall capacity, whichever is less, are prohibited. Prior consent of Deputy Commissioner shall be obtained in case of congregation exceeding 200 persons.
3. Schools, including residential schools and sports training centres, are permitted to operate offline classes for classes 9,10,11 and 12 in the districts of **Ranchi, Purvi Singhbhum, Deoghar, Chatra, Simdega, Seraikela-Kharswan and Bokaro**. Schools, including residential schools and sports training centres, are permitted to operate offline classes from classes 1 to 12 in all the remaining districts of the state.
 - i. The SOP/guidelines for health and safety protocol for reopening of schools and learning with social distancing (annexed)issued by Department of School Education and Literacy, Ministry of Education, Government of India shall be complied with.
 - ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils.
 - iii. Digital content/ online education shall continue to be provided to students.
 - iv. Attendance shall not be mandatory. It shall be optional for students to attend offline classes.
 - v. Prior consent of parent/guardian shall be mandatory for students to attend offline classes.
 - vi. Group cultural activities are prohibited.
 - vii. Offline tests and examinations are permitted for students of classes which are permitted in respective districts.
 - viii. Teachers shall be compulsorily vaccinated for COVID-19 with two doses of vaccine before coming to school for offline classes.
 - ix. District administration shall randomly test the teachers, students and other school personnel for COVID-19 from time to time.
 - x. Schools may use air conditioning to the minimum possible extent and instead avail of fresh air ventilation in indoor spaces.
 - xi. The attendance of teachers and non teaching personnel is permitted for administrative purposes.
 - xii. Hostel accommodation is permitted for students attending permitted offline classes.
4. Coaching institutions are permitted to operate offline classes for students of class 9 and above in the districts of **Ranchi, Purvi**



Singhbhum, Deoghar, Chatra, Simdega, Seraikela-Kharswan and Bokaro. Coaching institutions are permitted to operate offline classes for students of all classes in all the remaining districts of the state.

- i. The SOP/guidelines for health and safety protocol for health and safety protocol for reopening of schools and learning with social distancing issued by Department of School Education and Literacy, Ministry of Education, Government of India shall be complied with.
 - ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils
 - iii. Digital content/ online classes may be provided to students.
 - iv. Teachers shall be compulsorily vaccinated for COVID-19 with two doses of vaccine before coming to coaching institute for offline classes.
 - v. District administration shall randomly test the teachers, students and other personnel for COVID-19 from time to time.
5. Colleges and Universities are permitted to operate offline classes:
- i. Guidelines issued by University Grants Commission for reopening the colleges and universities post lockdown due to COVID-19 (annexed) shall be complied with.
 - ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils.
 - iii. Digital content/ online education shall continue to be provided to students.
 - iv. Attendance shall not be mandatory. It shall be optional for students to attend offline classes.
 - v. Group cultural activities are prohibited.
 - vi. Teachers shall be compulsorily vaccinated for COVID-19 with two doses of vaccine before coming to college for offline classes.
 - vii. Students shall be compulsorily vaccinated for COVID-19 with double dose before coming to college for offline classes.
 - viii. District administration shall randomly test the teachers, students and other personnel for COVID-19 from time to time.
 - ix. Colleges and Universities may use air conditioning to the minimum possible extent and instead avail of fresh air ventilation in indoor spaces.



- x. Hostel accommodation is permitted for students attending permitted offline classes.
 - xi. Offline tests and examinations are permitted.
6. ITI, skill development centres and polytechnics are permitted to operate offline classes.
- i. SOP for resumption of academic work in Industrial Training Institutes issued by Directorate General of Training, Ministry of Skill Development and Entrepreneurship, Government of India (annexed) shall be complied with.
 - ii. All students, teachers and personnel shall wear mask properly at all time covering the mouth and nostrils.
 - iii. Digital content/ online education shall continue to be provided to students.
 - iv. Group cultural activities are prohibited.
 - v. Teachers shall be compulsorily vaccinated for COVID-19 with two doses of vaccine before coming to ITI/ polytechnic / skill development centre for offline classes.
 - vi. Students shall be compulsorily vaccinated for COVID-19 with double dose before coming for offline classes.
 - vii. District administration shall randomly test the teachers, students and other personnel for COVID-19 from time to time.
 - viii. Offline tests and examinations are permitted.
7. Training institutions of Government of India and state government are permitted to function in accordance with SOP (annexed) issued by Department of Personnel and Training, Ministry of Personnel , Public Grievances and Pensions, Government of India.
8. Offline examinations to be conducted by various authorities of Government of India, Government of Jharkhand, national examinations conducted by private authorities/ institutions, examinations conducted by Universities/ Colleges in the state and examinations conducted by schools for classes permitted are permitted subject to compliance of SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare, Government of India in this regard.
9. All stadiums and swimming pools are permitted to open only for the purpose of training of sportspersons..
10. All gymnasiums are permitted to open on all days.
11. All Government of India, State Government, semi government and private offices are permitted to function with 100 % strength of human resources.
12. All parks and tourist places shall be closed to public.



13. Restaurants/ bars/ cinema halls/ shops/ shopping malls shall ensure that the number of persons doesn't exceed 50% of the capacity at any given point of time.
14. All shops and shopping establishments shall not remain open beyond 8 PM except restaurants/ bars/ medicine shops/ fuel outlets which shall remain open till normal time.
15. All processions are prohibited.
16. All fairs and exhibitions are prohibited.
17. No person without mask/face cover shall be permitted entry in any public place. Wearing of mask/ face cover with mask/face cover covering the mouth and nostrils is mandatory at all times (including conversation) in public place with the exception of period of eating/drinking.
18. The guidelines and state directives annexed shall be followed.
19. Any person violating these guidelines or the attached state directives will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act 2005, besides legal action under Section 188 of the IPC and other legal provisions as applicable.


12/2/2022
Chief Secretary

Memo no. 40/CS

Ranchi, Dated: 01.02.2022

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/DS to
Chief Secretary/All Additional Chief Secretary/Principal
Secretary/Secretary/Director General of Police/All Divisional
commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary
action.


11/2/2022
Chief Secretary

Memo no. 40/CS

Ranchi, Dated: 01.02.2022

Copy to –Secretary, Ministry of Home Affairs, Government of
India/Secretary, Ministry of Health and Family Welfare, Government of India.


11/2/2022
Chief Secretary

Guidelines on the measures to be taken by Departments of Government of Jharkhand/District Administrations for containment of COVID-19.

1. The directions and national directives communicated vide Order dated 27.01.2022 (annexed) of Ministry of Home Affairs; Government of India shall be implemented.
2. The measures for COVID-19 as communicated vide Ministry of Health and Family Welfare DO Number Z 28015/318/21-EMR dated 21.12.2021 (annexed) shall be implemented.
3. The examinees of all examinations permitted shall be exempted from restrictions related to movement out of Containment zone(s) for the purpose of examinations and their admit card shall be treated as entry pass for this purpose. SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare shall be complied with.
4. Hotels, Restaurants and other hospitality units such as guest house/ Dharamshala/ lodge etc shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020(annexed).
5. Shopping Malls shall comply with SOP on preventive measures issued by Ministry of Health and Family Welfare, Government of India on 01.03.2021 (annexed) in this regard.
6. Movie halls and multiplexes shall comply with SOP dated 31.01.2021 (annexed) issued by Ministry of Information and Broadcasting, Government of India in this regard.
7. All domestic travellers shall comply with the guidelines for domestic travel (air/train/inter-state bus travel) issued by Ministry of Health and Family Welfare, Government of India, on 24.05.2020 in this regard (annexed).
8. All international travellers on Vande Bharat and Air Transport Bubble flights shall comply with the SOP issued by Ministry of Home Affairs, Government of India on 22.08.2020 in this regard (annexed).



9. All domestic air travel shall be in accordance with guidelines issued by Ministry of Civil Aviation, Government of India on 25.05.2020(annexed).
10. Haats in rural/urban areas shall be permitted only on the condition that adequate arrangements for ensuring social distancing is ensured. Marking of circles on ground shall be done to ensure social distancing.
11. Offices shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).
12. Public transport shall be in compliance with SOP issued by Department of Transport, Government of Jharkhand.
13. The state directives as annexed shall be adhered to while carrying out the permitted activities.


11/2/2022
Chief Secretary

Guidelines to be observed at all Religious Places/Places of Worship

1. Religious Places/Places of Worship for public in containment zones shall remain closed. Only those outside containment zones are allowed to open up.
2. The number of persons present at any time in a Religious Place/Place of Worship would be such as to ensure a minimum of six feet distance between any 2 persons subject to an overall ceiling of 100 persons or 50 percent of capacity of the religious place/place of worship, which ever is less.
3. Individuals shall maintain a minimum distance of 6 feet at all times within the Religious Place/Place of Worship.
4. Devotees at a Religious Place/Place of Worship shall not spill over to adjoining area/street.
5. Staggering of visitors to be done to ensure social distancing.
6. Specific markings six feet apart shall be made by those in charge of the Religious Place/Place of Worship to ensure social distancing.
7. Seating arrangement to be made in such a way that adequate social distancing of 6 feet is maintained.
8. Under no circumstance shall there be crowding in Religious Place/Place of Worship. In case those in charge of Religious Place/Place of Worship apprehend crowding on any given occasion or daily then they shall inform the district administration in writing and keep the Religious Place/Place of Worship closed to public until the district administration intervenes and regulates the entry of devotees.
9. All persons to be allowed entry only if they are using face cover/masks.
10. Wearing of mask is mandatory at all times in the Religious Place/ Place of Worship.
11. Wearing of mask is mandatory for priests/clergy etc also including the period of recitation of mantra/hymns/prayer etc.
12. Touching of statues/idols/holy books/bells is not permitted.
13. Community singing/singing in groups/choir is not permitted.



14. Physical offerings like Prasad are not permitted.
15. Distribution or sprinkling of holy water/Bhog/Prasad distribution is not permitted.
16. Use of common prayer mats is not permitted. Devotees shall bring their own prayer mats which they may take back with them.
17. Observance of no physical contact to be maintained at all times between the devotees as well as between the devotees and priest/clergy etc.
18. The devotees shall not embrace each other and shall ensure that there is no physical contact while greeting each other.
19. Entrance to have hand hygiene facility and thermal screening provisions.
20. Only asymptomatic persons shall be allowed in the premises.
21. Shoes / footwear to be preferably taken off inside own vehicle. If needed they should be kept in separate slots for each individual / family by the persons themselves.
22. Proper crowd management in the parking lots and outside the premises in compliance of social distancing norms shall be ensured.
23. Separate entry and exit for visitors wherever feasible shall be organized.
24. Daily sanitization shall be carried out at regular intervals in the premises of the Religious Place/Place of Worship with particular focus on lavatories, hand and foot-washing stations/areas.
25. The floor should particularly be cleaned multiple times in the premises.
26. Proper disposal of face covers / masks / gloves left over by visitors and/or employees should be ensured.
27. No fair is permitted.
28. No procession is permitted.
29. Any shop, stall, cafeteria etc. outside and within the premises shall follow social distancing norms at all times.


Chief Secretary

State Directives for COVID-19 Management

1. Wearing of face cover/mask properly covering the mouth and nostrils is compulsory in public places, in work places, and during transport.
2. Individuals shall maintain social distance of do-gaz-ki-doori in public places.
3. Spitting in public places is prohibited.
4. Persons above 65 years, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.
5. District authorities may advise individuals to install the AarogyaSetu application on compatible mobile phones and regularly update their health status on the app.

Shops

6. Provision for sanitizer will be made at all entry point.
7. All persons in charge of shops will ensure that the number of persons entering the shop shall not exceed the number required to maintain social distance.
8. Wearing of face cover/mask is compulsory by workers and customers.
9. Hand gloves may be worn by all the workers.
10. Shops would ensure frequent sanitisation throughout the day of all points which frequently come into human contact eg. door handles, surface of table/counter etc.
11. Shops would ensure sanitisation of entire workplace and common facilities at the beginning of the day and end of the day.
12. Shops to ensure that any worker suffering from fever/cough/breathing problem does not attend the shop and is referred to nearest health facility.
13. Any customer apparently having cough/breathing problems to be denied entry and may be asked to immediately contact health facility.



11/2/2022

Chief Secretary